

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 2187/2018

(Arising out of impugned final judgment and order dated 15-12-2017 in WP(C) No. 3431/2017 passed by the High Court Of Chhatisgarh At Bilaspur)

TERUMO PENPOL PVT. LTD.

Petitioner(s)

VERSUS

CHHATTISGARH MEDICAL SERVICES CORPORATION LTD. & ANR.Respondent(s)

Date : 12-03-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s)

Mr. K. Ramesh, Adv.

Mr. Kumar Gaurav, Adv.

Mr. B.N. Dubey, Adv.

Mr. Rohin Khokhar, Adv.

Mr. P. Dayal, Adv.

Ms. Swarupama Chaturvedi, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Post after six weeks.

(MAHABIR SINGH)
COURT MASTER(PARVEEN KUMARI PASRICHA)
BRANCH OFFICER